

NOTIFICATIONS UNDER COMPANIES ACT
THE DEPUTY MINISTER IN THE
MINISTRY OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
BEDABRATA BARUA): I beg to lay
on the Table:—

[Placed in Library. See No. LT-
8009/74.]

REPORT ON PROGRESS MADE IN INTAKE
OF S.C. & S.T. AGAINST VACANCIES
RESERVED FOR THEM IN RECRUITMENT
ETC. ON THE RAILWAYS

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI): I beg to
lay on the Table a copy of the Report
(Hindi and English versions) on the
progress made in the intake of Sched-
uled Castes and Scheduled Tribes
against vacancies reserved for them
in recruitment and promotion cate-
gories on the Railways for the half
year ending 30th September, 1973.

[Placed in Library. See No. LT-
8010/74.]

12 12 hrs.

AMENDMENT TO DIRECTIONS BY
THE SPEAKER

SECRETARY-GENERAL: I beg to
lay on the Table a copy of Direction
9A issued by the Speaker under the
Rules of Procedure and Conduct of
Business in Lok Sabha.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay
on the Table following four Bills
passed by the Houses of Parliament
during the last session and assented
to since a report was last made to
the House on the 3rd May, 1974:—

1. The Appropriation (No. 2) Bill,
1974.
2. The Finance Bill, 1974.
3. The Additional Duties of Excise
(Goods of Special Import-
ance) Amendment Bill, 1974.
4. The Union Duties of Excise
(Distribution) Amendment
Bill, 1974.

(1) A copy each of the following
Notifications under sub-section
(5) of section 396 of the
Companies Act, 1956:—

(i) G.S.R. 187(E) published in
Gazette of India dated the
28th April, 1974 contain-
ing corrigendum to Notifica-
tion No. G.S.R. 172(E)
published in Gazette of
India dated the 5th April,
1974.

(ii) The Heavy Electrical Com-
panies Amalgamation Order
1974 (Hindi version) pub-
lished in Notification No.
G.S.R. 474 in Gazette of
India dated the 18th May,
1974.

(2) A copy of Notification No.
G.S.R. 455 (Hindi and Eng-
lish versions) published in
Gazette of India dated the
11th May, 1974 making cer-
tain alterations in Schedule VI
to the Companies Act, 1956,
under sub-section (3) of sec-
tion 641 of the said Act.

[Placed in Library. See No. LT-
8008/74.]

(3) A copy of the Report (Hindi
version) of the Monopolies
and Restrictive Trade Prac-
tices Commission under sec-
tion 23(6) of the Monopolies
and Restrictive Trade Prac-
tices Act, 1969, in the matter
of merger of Bengal and
Assam Investors' Limited,
Calcutta and J.K. Agents
(Private) Limited, with M.P.
Industries Limited, Bhopal
and the Order dated 5th
November, 1971 of the Central
Government thereon, under
section 62 of the said Act.